

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(LEGAL DIVISION)**

**Record of Proceedings**

**PETITION NO. 24/2008**

Determination of Impact of Additional Capital Expenditure incurred during 2004-05 to 2006-07 in respect of Ramagundam STPS, Stage-III (500 MW)

Date of hearing: **26.6.2008**

Petitioner: NTPC

Respondents: APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL, TNEB, KPTCL, BESCOM, MESCOM, CESC Mysore, GESCOM, HESCOM, KSEB, and Electricity Dept, Puducherry.

Coram: Shri. Bhanu Bhushan, Member, and  
Shri. R.Krishnamoorthy, Member

Parties present: (1) Shri. Bhupinder Kumar, NTPC  
(2) Shri. A.K.Juneja, NTPC  
(3) Shri. S.K.Mondal, NTPC  
(4) Shri. Balaji Dubey, NTPC  
(5) Shri. R.Krishnaswami, TNEB

The petitioner has made this application for approval of revised fixed charges for the period 2004-09, after considering the impact of additional capital expenditure incurred during 2004-05, 2005-06 and 2006-07, for Ramagundam Super Thermal Power Station, Stage-III (500 MW).

2. The Commission by order dated 28.4.2008 (made pursuant to the hearing held on 22.4.2008) had directed the petitioner to submit certain information .The matter was listed for hearing on 26.6.2008. Meanwhile, the petitioner filed the

information on 26.5.2008 and the respondent No. 6, TNEB filed its reply on 12.6.2008.

3. During the hearing, the representative of the petitioner submitted that it had complied with the requirements pursuant to the order of the Commission dated 28.4.2008 and prayed that the revised fixed charges be approved..

4. The representative of TNEB submitted that for computation of the revised fixed charges, weighted average rate of interest on loans for additional capitalization made after the date of commercial operation should be considered. He also brought out that the petitioner had not furnished notes on accounts for the qualification remarks of statutory auditors. In response, the representative of the petitioner clarified that notes on accounts for individual generating stations get reflected in the annual accounts of the petitioner company as a whole and they are not available separately.

5. It was pointed out that the petitioner had not submitted IDC calculations, as directed in the order dated 28.4.2008. The Commission directed the petitioner to submit the same within three weeks alongwith necessary clarifications. The representative of the petitioner undertook to submit the necessary details.

6. Subject to the above, order in the petition was reserved.

K.S.Dhingra  
Chief (Legal)